[10 May, 2000]

RAJYA SABHA

- 13. Babbar Khalsa International
- 14. Dal Khalsa International
- 15. International Sikh Youth Federation (Rode)
- 16. International Sikh Youth Federation (Chaheru)
- 17. Khalistan Commando Force (Panjwar)
- 18. Khalistan Zindabad Force
- 19. Khalistan Liberation Force
- 20. Khalistan National Army
- 21. Kama GataMaru Dal
- 22. United Liberation Front of Assam
- 23. National Democratic Front of Bodoland
- 24. National Liberation Front of Tripura
- 25. All Tripura Tiger Force
- 26. National Socialist Council of Nagaland (I/M&K)
- 27. Manipur Peoples Liberation Front
- 28. United National Liberation Front
- 29. Peoples Liberation Army
- 30. CPML-Peoples War Group (PWG)
- 31. Maoist Communist Centre (MCC)
- (c) and (d) Government is regularly monitoring the activities of these militant groups through the intelligence inputs received from various quarters.

Border Fencing

†4777. SHRI RAJIV RANJAN SINGH: SHRI BALWANT SINGH RAMOOWALIA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the work of installing barbed wire fencing on Indo-Pak border in the State of Jammu and Kashmir had been stopped during the last year;
- (b) if so, when this work was stopped and the reasons for stopping this construction work;
 - (c) whether it has been decided to restart this work; and

[†]Original notice of the question was received in Hindi.

(d) if so, the target set for starling and completing this work?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) The work of construction of fencing on Jammu International border was suspended in July, 1995 due to unprovoked and persistent firing from Pakistan.

(c) and (d) Government have recently decided to adopt a multi-modal approach for erecting an obstacle system on the International Border in Jammu Sector to check infiltration and smuggling of weapons / explosives, etc. This project is expected to be completed in about one and a half year's time.

Indians Deported by UAE

4778. DR. C. NARAYANA REDDY: SHRI PARMESHWAR KUMARAGARWALLA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that recently UAE deponed 26 Indians who were cheated by an agent promising jobs in UAE;
 - (b) whether the agent involved in this incident has been traced; and
- (c) whether Government propose to take stringent action in all such cases'?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (b)According to available information, 11 Indians, who had been sent to UAE by one Shri Iqbal Khan and his associates on the promise of employment, arrived at IGI airport. New Delhi, as deportees on 23.3.2000 from the UAE. Four cases u / s 420 / 34 IPC have been registered at Police Station IGI Airport. Though Iqbal Khan has gone underground, one person has been arrested.

(c) "Public Order" and "Police" being State subjects as per the Constitution of India, the registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments / UT Administrations. However, the Delhi Police has directed all SHOs to verify the travel agencies transacting business in their jurisdiction. Instructions have also been issued by the Delhi Police for collection of intelligence at Police Station level regarding persons suspected to be indulging in illegal manpower export and to take suitable lecal action.